

04.07.2020

(Through Video Conferencing at 12.00 noon)

This is an application for grant of bail U/s 437 Cr.P.C. moved on behalf of accused Jitender Kumar.

Present : Ld. APP for the State joined through Cisco Webex.

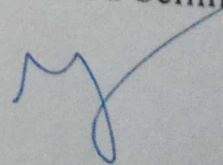
Mr. Chaman Lal, ld. Counsel for accused joined through Cisco Webex.

This is an application for grant of bail to the applicant/accused Jitender Kumar. Ld. Counsel for accused has argued that applicant/accused is in J/C since 02.07.2020. Ld. Counsel further argued that accused is not involved in any other case. He further argued that accused Jitender Kumar is 30 years of age and he has two minor daughters and he is driver by profession. It is further argued that accused was wearing mask at the time of incident and even as per FIR, he manhandled the complainant and one constable after ERV reached at the spot. Thus, Ld. Counsel has submitted that accused has been falsely implicated in the present case. Therefore, it has been prayed that the accused be released on bail.

Reply of IO has been filed electronically. Perusal of reply shows that applicant/accused was not wearing mask and spitting here and there and when complainant confronted him, then he misbehaved with the complainant. Thereafter, Constable Sumit and ERV reached at the spot and accused manhandled the complainant and Ct. Sumit. It is also alleged that the accused was drunk at the time of incident. However, accused is not involved in any other case.

Submissions heard. Perused.

Considering that accused Jitender Kumar is a young man of 30 years of age and he is having two minor daughters and also the fact that accused is not involved in any other case. So, no purpose would be served by keeping the accused behind bars.



Hence, accused is admitted to bail subject to furnishing of bail bond in the sum of Rs. 20,000/- with one surety of like amount subject to the following conditions:-

1. That the accused person(s) shall join investigation as and when called;
2. That the accused person(s) shall attend the Court as per conditions of bond to be executed;
3. That the accused person(s) shall not commit similar offence and ;
4. That the accused person(s) shall not directly/indirectly induced, give threat, or in any way dissuade the witnesses/persons acquainted with the facts of this case and also shall not temper with the evidence;

Accordingly, the present application is disposed off.

One copy of the order be uploaded on Delhi District Court Website. Copy of order be also sent to the e-mail of jail superintendent and SHO PS Civil Lines. The printout of the application, reply and order be kept for records and be tagged with the final report.

(MANOJ KUMAR)
MM-6(C)/THC/Delhi/04.07.2020

04.07.2020

(Through Video Conferencing at 12.10 pm)

This is an application for grant of bail U/s 437 Cr.P.C. moved on behalf of accused Abhishek.

Present : Ld. APP for the State joined through Cisco Webex.

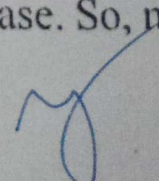
Mr. Chaman Lal, Id. Counsel for accused joined through Cisco Webex.

This is an application for grant of bail to the applicant/accused Abhishek. Ld. Counsel for accused has argued that applicant/accused is in J/C since 02.07.2020. Ld. Counsel further argued that accused is not involved in any other case. He further argued that accused Abhishek is 24 years of age. He is graduate and searching job. It is further argued that accused was wearing mask at the time of incident and even as per FIR, he manhandled the complainant and one constable after ERV reached at the spot. Thus, Ld. Counsel has submitted that accused has been falsely implicated in the present case. Therefore, it has been prayed that the accused be released on bail.

Reply of IO has been filed electronically. Perusal of reply shows that applicant/accused was not wearing mask and spitting here and there and when complainant confronted him, then he misbehaved with the complainant. Thereafter, Constable Sumit and ERV reached at the spot and accused manhandled the complainant and Ct. Sumit. It is also alleged that the accused was drunk at the time of incident. However, accused is not involved in any other case.

Submissions heard. Perused.

Considering that accused Abhishek is a young man of 24 years of age and is also graduate and also the fact that accused is not involved in any other case. So, no purpose would be served by keeping the accused behind bars.



Hence, accused is admitted to bail subject to furnishing of bail bond in the sum of Rs. 20,000/- with one surety of like amount subject to the following conditions:-

1. That the accused person(s) shall join investigation as and when called;
2. That the accused person(s) shall attend the Court as per conditions of bond to be executed;
3. That the accused person(s) shall not commit similar offence and ;
4. That the accused person(s) shall not directly/indirectly induced, give threat, or in any way dissuade the witnesses/persons acquainted with the facts of this case and also shall not temper with the evidence;

Accordingly, the present application is disposed off.

One copy of the order be uploaded on Delhi District Court Website. Copy of order be also sent to the e-mail of jail superintendent and SHO PS Civil Lines. The printout of the application, reply and order be kept for records and be tagged with the final report.

(MANOJ KUMAR)
MM-6(C)/THC/Delhi/04.07.2020

04.07.2020

(Through Video Conferencing at 12.20 pm)

This is an application for grant of bail U/s 437 Cr.P.C. moved on behalf of accused Kuldeep Singh.

Present : Ld. APP for the State joined through Cisco Webex.

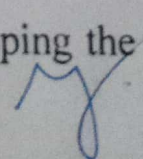
Mr. Chaman Lal, ld. Counsel for accused joined through Cisco Webex.

This is an application for grant of bail to the applicant/accused Kuldeep Singh. Ld. Counsel for accused has argued that applicant/accused is in J/C since 02.07.2020. Ld. Counsel further argued that accused is not involved in any other case. He further argued that accused Kuldeep is 26 years of age and he is looking after the shop of ladies footwear. It is further argued that accused has been under treatment from IHBAS. It is further argued that accused was wearing mask at the time of incident and even as per FIR, he manhandled the complainant and one constable after ERV reached at the spot. Thus, Ld. Counsel has submitted that accused has been falsely implicated in the present case. Therefore, it has been prayed that the accused be released on bail.

Reply of IO has been filed electronically. Perusal of reply shows that applicant/accused was not wearing mask and spitting here and there and when complainant confronted him, then he misbehaved with the complainant. Thereafter, Constable Sumit and ERV reached at the spot and accused manhandled the complainant and Ct. Sumit. It is also alleged that the accused was drunk at the time of incident. However, accused is not involved in any other case.

Submissions heard. Perused.

Considering that accused Kuldeep Singh is a young man of 26 years of age and he is stated to be under treatment from IHBAS and also the fact that accused is not involved in any other case. So, no purpose would be served by keeping the accused behind bars.



Hence, accused is admitted to bail subject to furnishing of bail bond in the sum of Rs. 20,000/- with one surety of like amount subject to the following conditions:-

1. That the accused person(s) shall join investigation as and when called;
2. That the accused person(s) shall attend the Court as per conditions of bond to be executed;
3. That the accused person(s) shall not commit similar offence and ;
4. That the accused person(s) shall not directly/indirectly induced, give threat, or in any way dissuade the witnesses/persons acquainted with the facts of this case and also shall not temper with the evidence;

Accordingly, the present application is disposed off.

One copy of the order be uploaded on Delhi District Court Website. Copy of order be also sent to the e-mail of jail superintendent and SHO PS Civil Lines. The printout of the application, reply and order be kept for records and be tagged with the final report.

(MANOJ KUMAR)
MM-6(C)/THC/Delhi/04.07.2020

04.07.2020

File taken up today in pursuance to the order No.8188-8348/DJ/Covid-19/Lockdown/pronouncements/2020 dated 06.05.2020 regarding pronouncement of judgments/orders.

Present : Ld. APP for the State.

None.

Sh. V.K. Khurana, Ld. Counsel for accused Pankaj Arora could not be contacted as his mobile number is switched off. Sh. Bhupinder Singh, Ld. Counsel for accused Gaurav Kapoor seeks time to argue in this matter. So, no effective hearing can take place.

Be put up for arguments on point of charge/FP on 17.08.2020. One copy of order be uploaded on CIS. A printout of the order be tagged with the main case file.

(Manoj Kumar)

MM-06/Central/04.07.2020

04.07.2020

File taken up today in pursuance to the order No.8188-8348/DJ/Covid-19/Lockdown/pronouncements/2020 dated 06.05.2020 regarding pronouncement of judgments/orders.

Present : Ld. APP for the State.

None.

Party/advocate could not be contacted as their mobile phone is not available on record. So, no effective hearing can take place.

Be put up for arguments on point of charge/FP on 17.08.2020. One copy of order be uploaded on CIS. A printout of the order be tagged with the main case file.

(Manoj Kumar)

MM-06/Central/04.07.2020

04.07.2020

File taken up today in pursuance to the order No.8188-8348/DJ/Covid-19/Lockdown/pronouncements/2020 dated 06.05.2020 regarding pronouncement of judgments/orders.

Present : None.

Sh. Harish Kumar, Ld. Counsel for complainant has been contacted through mobile phone by the Ahlmad of the Court. Ld. Counsel seeks time to argue in this matter as he is ill. So, no effective hearing can take place.

At request, be put up for arguments/FP on 18.08.2020. One copy of order be uploaded on CIS. A printout of the order be tagged with the main case file.

(Manoj Kumar)

MM-06/Central/04.07.2020

04.07.2020

File taken up today in pursuance to the order No.8188-8348/DJ/Covid-19/Lockdown/pronouncements/2020 dated 06.05.2020 regarding pronouncement of judgments/orders.

Present : None.

Sh. Harish Kumar, Ld. Counsel for complainant has been contacted through mobile phone by the Ahlmad of the Court. Ld. Counsel seeks time to argue in this matter as he is ill. So, no effective hearing can take place.

At request, be put up for arguments/FP on 18.08.2020. One copy of order be uploaded on CIS. A printout of the order be tagged with the main case file.

(Manoj Kumar)

MM-06/Central/04.07.2020

04.07.2020

Through Video conferencing at 12:25 pm.

This is an application for releasing article i.e mobile phone.

Present : Ld. APP for the State.

Sh. Prem Kumar Singh, Ld. Counsel for applicant Shiv Bahadur joined through Cisco Webex.

IO has filed his reply electronically.

Heard.

Perusal of the report of IO shows that e-FIR bearing No.000641/19 PS Sadar Bazar pertains to theft of purse. The complainant in that FIR is one Shipra. The e-FIR bearing no.000641/19 of the present complainant pertains to PS Delhi Cantt. So, application is dismissed. Applicant/complainant is directed to approach the concerned Court.

One copy of order be uploaded on Delhi District Court website. Copy of order be also sent to the e-mail of SHO PS Sadar Bazar. The printout of the application, reply and the order be kept for records and be tagged with the final report.

(Manoj Kumar)

MM-06/Central/04.07.2020